

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 218
CA No. 12/JPR/2024
CP No. 20/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Raghav Pandya & Ors.

...Petitioners

Versus

Inde Rooh Exports Pvt. Ltd. And Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

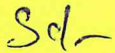
Present Through Video Conferencing: -

For the Petitioner : Aditya Vijay, Adv.
For the Respondent : Nupur Mathur, Adv.

ORDER

CA No. 12/JPR/2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for withdrawal of the Petition filed by the Petitioner. A settlement deed dated 01.04.2024 has also been attached with the application for withdrawal of the Petition. In view of the settlement between the parties, permission is granted for withdrawal. **CP No. 20/241-242/JPR/2023** is dismissed as withdrawn.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024